

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75842 of 2017

(Arising out of Order-in-Original No.156-157/PR. COMMR/ST-I/KOL/2016-17 dated 28.02.2017 passed by Principal Commissioner of Service Tax, Kolkata.)

M/s. Mani Square Limited

(9-IT Chambers, Mani Square, 164/1, Manicktala Main Road, Kakurgachi, Kolkata-700054.)

...Appellant

VERSUS

Commissioner of Service Tax-I, Kolkata

.....Respondent

(Kendriya Utpad Shulk Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri H.S.Abedin, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

FINAL ORDER NO. 75705 / 2021

DATE OF HEARING : 28 October 2021
DATE OF DECISION : 28 October 2021

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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